

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 141/2026

IN THE MATTER OF:

Veer Singh

...Applicant

Versus

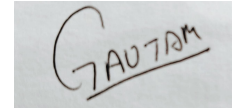
State of J&K (UT) & Ors.

...Respondents

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(Gautam Singh)

Standing Counsel, J&K

National Green Tribunal

Chamber No. 71 Supreme Court Of India

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FILED ON: 19-05-2026

PLACE - NEW DELHI

Progress Report of the Joint Committee in compliance to the Orders of Hon'ble National Green Tribunal dated 23-02-2026 in the matter of O.A. No. 141/2026; Veer Singh Vs. State of J&K (UT) & Ors.

1. Background and the directions of Hon'ble National Green Tribunal:

The present Original Application has been filed by the residents of Village Sungri Chana, Tehsil Chasana, District Reasi, Jammu & Kashmir for raising a complaint against illegal operation of the Stone Crusher and Hot Mix Plant being run by the Respondent No. 7 – M/s SGIH Pvt. Ltd. The following allegations have been made:

- i. Illegal operation of a Stone Crusher and Hot Mix Plant by M/s SGIH Pvt. Ltd. in Khasra No. 45 of Village Sungri Chana without obtaining mandatory statutory consents, i.e., Consent to Establish (CTE) and Consent to Operate (CTO).
- ii. The project proponent has allegedly carried out large-scale illegal and unscientific mining in the Ans River, Sungri, without obtaining valid Environmental Clearance (EC).
- iii. The mining activities have resulted in excavation up to a depth of approximately 30 feet, causing serious environmental degradation and damage to the riverine ecosystem.

Hon'ble NGT in its order dated 23/02/2026 appointed a Joint Committee comprising of the Representative of the Central Pollution Control Board, Jammu & Kashmir Pollution Control Committee and the Deputy Commissioner, Reasi with the Deputy Commissioner, Reasi to act as a coordinating agency in the Joint Committee.

The directions given to the Joint Committee by the Hon'ble NGT in the order dated 23/02/2026 (**Annexure-1**) are reproduced below:

Para 06: "The Joint Committee will visit the site, ascertain the status of the Environmental Clearances (EC, CTE, CTO) if any obtained by the Respondent No. 7 and compliance of their conditions and will also ascertain the allegation of the illegal mining by the Respondent No. 7 and find out the extent of illegal mining by the Respondent No. 7 and ascertain the consequential environmental damage which has been caused and submit the report before the Tribunal within eight weeks."

Paul

7/10/15/26

[Signature]

2. Compliance of the orders of Hon'ble NGT:

2.1. Constitution of Joint Committee

In compliance with the directions of the Hon'ble Tribunal, a Joint Committee was constituted comprising of the following members:

- Dr. Narender Sharma, Scientist 'F' & Regional Director, CPCB Regional Directorate, Chandigarh (Member nominated by Central Pollution Control Board, Delhi)
- Er. Anupam Kaul, Divisional Officer, J&KPCC, Reasi, J&K (Member nominated by J&K Pollution Control Committee)
- Shri Shafqat Majeed Bhat, JKAS, SDM, Mahore, J&K (Member nominated by Deputy Commissioner, Reasi)

2.2. Site Visit:

- i. The site visit was conducted by the Joint Committee on 23/04/2026 in reference to the No. SDM/M/2026-27/154-58 dated 21/04/2026 received from the Office of SDM, Mahore (**Annexure-2**).
- ii. Tehsildar, Chassana, District Mining Officer, Udhampur & Reasi and other officers of J&K PCC were also present during site visit. The attendance sheet is attached as **Annexure-3**.

2.3. Finding of the Joint Committee:

The findings of the Joint Committee based on the site visit and the examination of relevant documents received from J&KPCC, DMO and project proponents are given, as follows:

2.3.1. Installation of Stone Crusher and Hot Mix Plant at Site:

- i. Respondent No. 7- M/s SGIH Pvt. Ltd is a sub-contractor of M/s COMT Contraction Pvt Ltd & M/s Ramiya Constructions Pvt. Ltd (A Joint Venture), involved in the improvement of Road Budhal-Mahore-Gul from KM 22.720 to KM 62.940 (Net length 29.080 KM) Package-II to NHDL specifications under Project Sampark in UT of J&K.
- ii. A hot mix plant and a mobile stone crusher unit were found installed at the site. Although both plants were not operational at the time of inspection, the quantity of material observed at the site indicated that the stone crusher unit is being operated

By
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[Signature]

regularly. Production data and logbooks were not provided to the Joint Committee by the Project Proponent.

- iii. Adequate Air Pollution Control Devices (APCDs) and Pollution Control Measures as per JKPCB and CPCB Guidelines Guidelines/norms were not found implemented by the project proponent.
- iv. As per records made available to the Joint Committee, the said Stone Crusher and Hot Mix Plant belong to M/s COMT Contraction Pvt Ltd & M/s Ramiya Constructions Pvt. Ltd (A Joint Venture) and not Respondent No. 7- M/s SGIH Pvt. Ltd, as alleged in the petition.

2.3.2: Status of Consent to Establish (CTE) and Consent to Operate (CTO):

- i. The Unit (M/s COMT Contraction Pvt Ltd & M/s Ramiya Constructions Pvt. Ltd; A Joint Venture) *has not obtained Consent to Establish (CTE) as mandated before establishing a Unit from J&KPCB.*
- ii. As per Rule 3 (3) of the Jammu & Kashmir Stone Crusher/Hot and Wet Mixing Plants Regulation Rules, 2021 issued vide S.O. 60 dated 23/02/2021 by the Department of Mining, Government of J&K, *the Stone Crusher/Hot and Wet Mix Plants shall establish/operate only on securing No Objection Certificate from Deputy Commissioner concerned regarding title verification of the land and its usage.*
- iii. The Unit (M/s COMT Contraction Pvt Ltd & M/s Ramiya Constructions Pvt. Ltd; A Joint Venture) has obtained a no objection certificate (NOC) from Office of Deputy Commissioner, Reasi for installation of temporary mobile crusher, WMM and Hot Mix Plant over the State Land measuring 26 Kanals 18 Marlas falling under Khasra 59 at a Village Channa for ongoing BMG (Budhal-Mahore-Gul) Road for a period of 11 months vide No. DC/Rsi/SQ/25-26/3946-51 dated 17/11/2025 (**Annexure-4**).
- iv. The aforementioned no objection certificate (NOC) has been issued by the Deputy Commissioner, Reasi with the following specific conditions besides others, that:
 - M/s COMT Contraction Pvt Ltd & M/s Ramiya Constructions Pvt. Ltd (JV) shall fulfil all the requirements of State Pollution Control Board as well as Geology and

Paul

10/05/26

[Signature]

Mining Department, J&K for the proposed temporary installation of Mobile Crusher, WMM and Hot Mix Plant.

- M/s COMT Contraction Pvt Ltd & M/s Ramiya Constructions Pvt. Ltd (JV) shall seek Consent to Establish/ Operate from Jammu and Kashmir Pollution Control Committee as per their guidelines before the execution of their work.
 - No objection granted above shall be withdrawn suo motto upon the receipt of any compliant from any quarter regarding flouting of any of the above-mentioned conditions or any instructions issued by the Government from time to time.
- v. It was observed by the Joint Committee that the Project Proponent namely M/s COMT Contraction Pvt Ltd & M/s Ramiya Constructions Pvt. Ltd (JV) has not complied with the conditions of the aforementioned NOC issued by the Deputy Commissioner, Reasi. The Unit has established Hot Mix Plant and Stone Crusher without obtaining mandatory Consent to Establish (CTE) from the Jammu & Kashmir Pollution Control Committee (J&KPCC).
- vi. The Unit had earlier applied for Consent to Establish (CTE) from J&K PCC vide Online Application No. 6309506 dated 16-03-2026 for grant of CTE/CTO(Fresh) for Mobile Stone Crusher which was refused by JKPCCC vide No. JKPCCC/T/C/26/6309506 of 2026 dated 01.04.2026 as site did not meet siting criteria with regard to distance from the water body (Ans river). Copy of the CTE/CTO(Fresh) Refusal Order is attached as **Annexure-5**.
- vii. The Unit has not obtained the Consent to Operate (CTO) from Jammu and Kashmir Pollution Control Committee (J&KPCC). However, the quantity of material observed at the stone crusher site indicated that the stone crusher unit is being operated regularly without Consent to Operate (CTO). The Joint Committee was informed that legal action was initiated by JKPCCC and Notice-I vide no. PCC/RD-J/N-I/Consent-O/26/2954-56 Dt.20-03-2026 was issued and the Unit was directed to show cause within 10 days as to why Closure may not be initiated against the Unit, for illegal operation of Mobile Stone Crusher.

Paul

Ref 10/05/26

[Signature]

- viii. The Joint Committee was informed by J&K PCC Member that the Project Proponent has now again submitted Online Application No. 6447262 after the visit of the Joint Committee, on 07-05-2026 for grant of Consent to Establish/Consent to Operate (CTE/CTO) for a Mobile Stone Crusher *at the same site which was earlier found not meeting the siting criteria with regard to distance from the water body (Ans River)*. It was also informed by J&K PCC Member that the project proponent has also submitted Online Application Nos. 6447345 and 6408100 dated 07-05-2026 for Hot Mix Plant and Wet Mix Macadam (WMM) Plant respectively. The said applications are presently under process, as informed by J&KPCC, DO, Reasi.
- ix. It is pertinent to mention here that M/s Thakur Stone Crusher & Hot Mix Plant, and M/s Chasti Stone Crusher & Hot Mix Plant, located in the same site, were issued Closure Orders vide No. 47-JKPCC of 2025 dated 10-06-2025 and No. 240-JKPCC of 2024 dated 03-12-2024, respectively on the grounds that the project proponent was found operating the unit without obtaining valid Consent from the JKPCC and also that the *site didn't meet the siting criteria with regard to distance from the water body namely Ans River (Annexure-6 and Annexure-7)*.

2.3.3. Status of Environmental Clearance and Illegal Mining:

It has been alleged in the petition that the project proponent is also carrying out large-scale illegal and unscientific mining activities in the Ans River at Sungri without obtaining valid Environmental Clearance (EC), Consent to Operate (CTO), or lawful allotment of any mining block by deploying heavy machinery within the active river channel, resulting in excavation pits reportedly extending up to nearly 30 feet in depth. The findings of the Joint Committee in this regard are, as follows:

- i. *The Joint Committee observed signs of mining activities in the riverbed in the Ans River adjacent to the Project Site.*
- ii. *No Environmental Clearance has been obtained for mining activities. It was informed by the District Mining Officer that the permission has been granted at 03 locations in Village Sarh, Tehsil Mahore, District Reasi and one location in Village Sungri, Tehsil Chassana, District Reasi. for dredging/extraction of accumulated riverbed material from Ans River by the Divisional Commissioner, Jammu vide Record Note of the*

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meeting of the Divisional Level Task Force Committee constituted for safety of bridges in Jammu Division vide No. 902/DIVCOM/P&S/305/7181891/3410-18 dated 06-08-2025, subject to the terms and conditions laid down therein for ensuring safety of bridges and regulated removal of accumulated material.

- iii. As per information provided by the District Mining Officer vide letter No. DMO/RSI/2026-27/100-03 dated 05/05/2026 (**Annexure-8**), certain locations where deep extraction in Village Sungri, Tehsil Chassana, District Reasi was noticed outside the area covered under the aforesaid permission had already been penalized by the office of the undersigned. *In this regard, a penalty amounting to Rs. 6,71,925/- was realized under section 21(4) & 21(5) of Mines & Minerals (Development & Regulation) Act, 1957 r/w Rule 104 of J&K Minor Mineral Rules, 2016 from 25 vehicles associated with M/s SGIH Pvt. Ltd., M/s COMT Construction Pvt. Ltd. and M/s Ramiya Construction Pvt. Ltd., which were found involved in illegal extraction. This indicates that the Respondent No. 07- M/s SGIH Pvt. Ltd and M/s COMT Construction Pvt. Ltd. & M/s Ramiya Construction Pvt. Ltd (JV) has been involved in the illegal mining activities outside the permitted area. It was informed by DMO that the above-mentioned penalty amount is equivalent to eleven times (11) cost of material with break up as (1 time = Royalty amount; 5 times = Penalty u/s 21(5) of MMDR Act,1957; 5 times = Cost of Material seized).*
- iv. The District Mining Officer was requested to furnish details of illegal mining activities reported during the last five years in the area under reference (Village Chassana, Tehsil Mahore). As per the information provided by the DMO, a total of 272 violations were reported during the period 2022 to 2026, including 22 violations in 2022–23, 35 violations in 2023–24, 106 violations in 2024–25, and 109 violations in 2025–26. *The above data indicates a rising trend in illegal mining activities in the area under reference over the past five years.*
- v. The DMO in its letter also confirmed that approximately 611 MT of washed/crushed minor mineral found stacked at the site have been procured from legal sources by the Project Proponent.

The photographs taken by the Joint Committee during site visit are attached as **Annexure-9**.

Recd
10/05/26

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3. Conclusion:

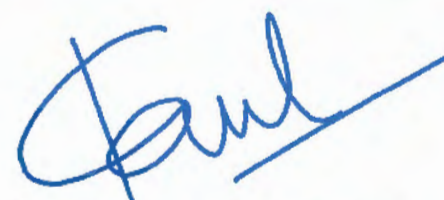
Based on the finding of the Joint Committee and the examination of documents made available during and after the visit, it may be concluded that:

- i. The Stone Crusher and Hot Mix Plant have been established at the site without obtaining mandatory Consent to Establish (CTE) from J&K PCC by M/s COMT Contraction Pvt Ltd & M/s Ramiya Constructions Pvt. Ltd (JV) at a site which doesn't meet the siting criteria with regard to distance from water body.
- ii. The earlier report & legal action initiated by J&K PCC and the quantity of material observed at the stone crusher site indicate that the stone crusher unit is being operated regularly without Consent to Operate (CTO).
- iii. The report provided by the District Mining Officer (DMO), Udhampur and Reasi confirms that M/s SGIH Pvt. Ltd., M/s COMT Construction Pvt. Ltd. and M/s Ramiya Construction Pvt. Ltd. have been found involved in deep extraction and illegal mining in Village Sungri, Tehsil Chassana, District Reasi outside the permitted area.

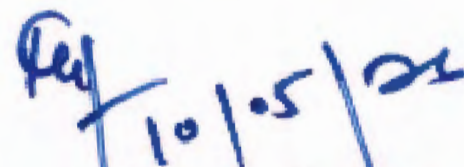
The allegations in the petition regarding illegal establishment & operation of the Unit and illegal mining were found to be correct to the extent explained above in the report.

4. Submission:

The above progress report of the Joint Committee is being submitted for the consideration of the Hon'ble NGT and may kindly be taken on record. It is humbly prayed that an additional period of 06 weeks may kindly be granted to the Joint Committee for submission of the final report, including assessment of the extent of illegal mining and the consequential environmental damage caused thereof.



Er. Anupam Kaul,
Divisional Officer,
J&K PCC, Reasi



Dr. Narender Sharma,
Scientist 'F', CPCB RD,
Chandigarh



Shafiqat Majeed Bhat,
JKAS, SDM, Mahore

Date: May 10, 2026

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Item No. 05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 141/2026

Veer Singh

Applicant

Versus

State of J&K (UT) & Ors.

Respondent(s)

Date of hearing: 23.02.2026

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Prakash Pandey, Advocate (Through VC)

ORDER

1. In this Original Application, the residents of Village Sungri Chana, Tehsil Chasana, District Reasi, J&K have raised a complaint against illegal operation of the Stone Crusher and Hot Mix Plant being run by the Respondent No. 7 – M/s SGIH Pvt. Ltd. The applicant has alleged that this Stone Crusher and Hot Mix Plant is being operated by the Respondent No. 7 without obtaining CTE and CTO in khasra no. 45 of Village Sungri Chana. The further allegation of the applicant is that the Respondent No. 7 has indulged in large scale illegal and unscientific mining in the Ans River, Sungri without valid Environmental Clearances and has dug up the pits upto the depth of 30 feet causing serious damage to the river. In support of such a plea, counsel for the applicant has referred to the photographs (Page 19 onwards).

2. The counsel for the applicant has also submitted that though the complaints were made to different authorities but no action has been taken till now.

3. The OA raises substantial issue relating to compliance of environmental norms.

4. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

5. Having regard to the nature of allegation made in the OA we also deem it proper to appoint a Joint Committee comprising of the Representative of the Central Pollution Control Board, Jammu & Kashmir Pollution Control Committee and the Deputy Commissioner, Reasi. The Deputy Commissioner, Reasi will act as a coordinating agency in the Joint Committee.

6. The Joint Committee will visit the site, ascertain the status of the Environmental Clearances (EC, CTE, CTO) if any obtained by the Respondent No. 7 and compliance of their conditions and will also ascertain the allegation of the illegal mining by the Respondent No. 7 and find out the extent of illegal mining by the Respondent No. 7 and ascertain the consequential environmental damage which has been caused and submit the report before the Tribunal within eight weeks.

7. List on 14.05.2026.

Prakash Shrivastava, CP

Dr. Afroz Ahmad, EM

February 23, 2026
Original Application No. 141/2026
AS

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GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE SUB DIVISIONAL MAGISTRATE MAHORE

Email: mahore-sdm@jk.gov.in

Deputy Commissioner,
Reasi

No:- SDM/M/2026-27/154-50

Dated: 21-04-2026

Subject: O.A. No. 141/2026 titled "Veer Singh V/s State of J&K (UT) & Ors."

Sir,

Kindly refer to your office letter No. DC/Rsi/NSQ/26-27/83-85 dated 08-04-2026 regarding the proposed site visit by the Joint Committee.

In this connection, it is submitted that the undersigned, along with the Divisional Officer, Pollution Control Committee, and the representative of CPCB, shall conduct the site inspection on **23rd April 2026 at 10:00 a.m.**, in compliance with the directions of the Hon'ble NGT contained in order dated 23-02-2026.

This is submitted for your kind information.

Yours faithfully,



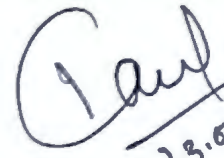
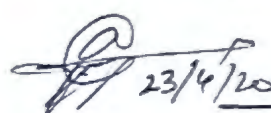
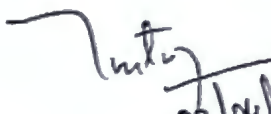
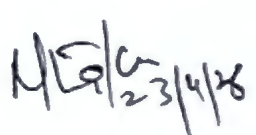
Shafqat Majeed Bhat (JKAS)
Sub Divisional Magistrate
Mahore

Copy to the:

1. Dr. Narender Sharma, Regional Director, CPCB Regional Directorate, Chandhigarh is requested to reach Village Sungri Chana, Tehsil Chassana, district Reasi on scheduled date at time for joint inspection.
2. District Officer, Pollution Control Committee, Reasi for kind information.
3. Tehsildar Chassana for information and making necessary arrangements during the visit of the joint committee.
4. Office copy.

Attendance Sheet in lieu

matter of OAND 141/2026, Date of Inspection on
23-04-2026.

SNO.	Name and Designation	Department	Contact No & Signature
1.	Shafiqat Mujeeb Bhat SDM Mahore	Revenue	 9811004322
2.	Dr. Narender sharma Regional Director	CPD	
3.	Anubam Kumar D.O. PCC, Reasi	JAK PCC	 23.04.2026
4.	PANIRAJ SHARMA TEH. CHASSANA	REV.	 23/4/2026
5.	Mohd Imtiaz DMO, Udhampur & Reasi	Mining	 23/04/2026
6.	Narayan Thakur Insp. P.C.C. Reasi	PCC	 23/4/26



**Government of Jammu and Kashmir
OFFICE OF THE DEPUTY COMMISSIONER REASI**

Mini Secretariat, District Administrative Complex, Reasi-182311 (J&K) India
(Ph.No.01991-245587, Fax No. 01991- 245586, E-mail:dcreasi@gmail.com)

**Subject: Improvement of road Budhal-Mahore-Gul from KM. 22.720 to KM 62.940
(Net length 29.080KM) Package-II to NHDL specification under Project
Sampark in UT of J&K: Relocation of Crusher Land.**

No Objection Certificate

Whereas, permission for installation of Mobile Crusher, WMM Plant and Hot Mix Plant (Net length 29.080KM) Package-II to NHDL specification under Project Sampark in UT of J&K was granted in favour of M/S COMT Construction Pvt Ltd & M/S Ramiya Constructions Pvt Ltd (JV) vide this office No. DC/Rsi/SQ/24-25/5857-60 dated 07-02-2025; and

Whereas, Officer Commanding 110 RCC (GREF) C/o 56 APO vide No. 800/EPC/PKG-II/49/E2 dated 09-10-2025 requested this office to reallocate suitable land for installation of Mobile Crusher, WMM Plant and Hot Mix Plant as the previously allotted area has suffered significant damages due to recent heavy rainfall and the ground has sunk considerably, rendering the site unsuitable for crusher operations; and

Whereas, Sub Divisional Magistrate, Mahore vide No. SDM/M/2025-26/3665 dated 03.11.2025 has submitted the identified State Land measuring 26K-18M under Khasra No. 59 at Village Channa for establishment of Temporary Stone Crusher and Hot Mix Plant for ongoing BMG Road; and

Whereas, Rule 3(3) of the Jammu & Kashmir Stone Crusher/Hot and Wet Mixing Plants Regulation Rules, 2021, issued vide S.O. 60 dated 23.02.2021 by the Department of Mining, Government of J&K inter-alia provides that Stone Crusher/Hot and Wet Mix Plants shall establish/operate only on securing No objection Certificate from Deputy Commissioner concerned regarding title verification of the land and its usage.

Now, in view of the above, No objection Certificate is hereby granted in favour of M/S COMT Construction Pvt. Ltd. & M/S Ramiya Constructions Pvt Ltd (JV) for Installation of temporary Mobile Crusher, WMM & Hot Mix Plant (Net length 29.080KM) Package-II to NHDL specification under Project Sampark in UT of J&K over the State Land measuring 26 Kanals 18 Marlas falling under Khasra No. 59 at Village Channa for establishment of Temporary Stone Crusher and Hot Mix Plant for ongoing BMG Road for a period of 11 months, subject to the following conditions:-

- (i) The establishment of Mobile Crusher, WMM & Hot Mix Plant shall be exclusively for the projects allotted by GREF in favour of the aforementioned Contractors.
- (ii) If at any time, it is found that land is being utilized for the work other than the allotted project, the NOC shall be withdrawn/ceased with immediate effect.

- (iii) That the M/S COMT Construction Pvt Ltd & M/S Ramiya Constructions Pvt Ltd (JV) firm shall not indulge in any kind of activity that may cause erosion of Nallah by using any kind of machinery for extraction of bed material.
- (iv) No extraction of Bed material will be allowed from the waterway/near bridges/critical infrastructure.
- (v) Protection works falling in the periphery shall not be disturbed.
- (vi) That M/S COMT Construction Pvt Ltd & M/S Ramiya Constructions Pvt Ltd (JV) shall fulfil all the requirements of State Pollution Control Board as well as Geology and Mining Department J&K for the proposed temporary installation of Mobile Crusher, WMM & Hot Mix Plant.
- (vii) That the above said firms after the completion of 11 months shall restore the said land to its original position, if it is found that land is not restored to its earlier position CLU charges as applicable shall be levied accordingly.
- (viii) That M/S COMT Construction Pvt Ltd & M/S Ramiya Constructions Pvt Ltd (JV) shall seek Consent to Establish/Operate from Jammu and Kashmir, Pollution Control Committee Reasi as per their guidelines before the execution of their work.**
- (ix) That No Objection granted above shall be withdrawn suo motto or upon the receipt of any complaint from any quarter regarding flouting of any above mentioned conditions or any instructions issued by the Government from time to time.
- (x) The earlier NOC issued by this office vide No. DC/Rsi/SQ/24-25/5857-60 dated 07-02-2025 in favour of above said firms is hereby withdrawn/cancelled.
- (xi) That M/S COMT Construction Pvt Ltd & M/S Ramiya Constructions Pvt Ltd (JV) shall obtain separate NOC from Forest Department before installation of above said units.


Additional Deputy Commissioner
Reasi

No: DC/Rsi/SQ/25-26/ 3946 - 52
Copy to:

Dated 17/11/2025

1. Officer Commanding, 110 RCC GREF C/o 56 APO for information.
2. Collector Land Acquisition (Sub Divisional Magistrate) Mahore for information. He shall ensure that the M/S COMT Construction Pvt Ltd & M/S Ramiya Constructions Pvt. Ltd (JV) has deposited the requisite fee as rent of the said land @ Rs. 6973/- per Kanal per year & has obtained Consent to Establish/operate from the J&K Pollution Control Committee before the execution of the said work.
3. Divisional officer, Pollution Control Committee Reasi for information & necessary action.
4. District Mineral Officer Reasi for information & necessary action.
5. Tehsildar Chassana for information.
6. M/S COMT Construction Pvt Ltd & M/S Ramiya Constructions Pvt Ltd (JV) for information.



Jammu and Kashmir ²²⁴ Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Consent Refusal Order

M/s COMT Construction Pvt. Ltd. Ramiya Construction Pvt. Ltd. JV
Village Channa Tehsil Chassana
Reasi

No. JKPCC/T/C/26/6309506 of 2026

Dated: 01/04/2026

Sub:- Refusal of Consent under Section 27 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act 1981.

Ref.:- Your Online application No. 6309506 for Consent to Establish/ Operate (Fresh) for said unit received from Regional Director, Pollution Control Committee, Jammu.

Whereas, J&K Pollution Control Committee had received your online application for grant of Consent to Establish / Operate fresh of **M/s COMT Construction Pvt. Ltd. Ramiya Construction Pvt. Ltd. JV Village Channa Tehsil Chassana Reasi** under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981.

Whereas, your application has been examined online on JKOCMMS portal of J&K Pollution Control Committee and the following shortcomings / deficiencies have been observed in your case:

That the unit does not meet the sitting criteria with respect to water body especially High Flood level .

Accordingly, your application No. 6309506 is hereby refused under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Section 27 of the Water (Prevention and Control of Pollution) Act, 1974 read with Section 25/26 of said Act, on the grounds mentioned above.

“As approved by Competent Authority”

Angraze Singh
Angraze Singh
Asstt. Env. Engineer
11/4/2026

R. Gopinath
(Dr. R. Gopinath)
Member Secretary

Copy to the: -

1. Regional Director, Pollution Control Committee, Jammu for information.
2. Divisional Officer, Pollution Control Committee Reasi . He will monitor the unit and shall ensure that the unit holder shall not operate the unit till the short comings met the conditions.



GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE DISTRICT MAGISTRATE REASI

Mini Secretariat District Administrative Complex, Reasi-182311 (J&K) India
 Tele Ph. No. 01991-245587 (O), 245586 (F), E-mail ID: dcreasi@gmail.com

Tehsildar,
 Chassana.

No: DM/Rsi/2025-26/JC/2261-66

Dated: 17-06-25

**Sub: Closure of M/S Thakur Stone Crusher and Hot Mix Plant, Village channa
 Tehsil Chassana-District Reasi.**

Sir,

This has reference to the enclosed Order No. 47 JK PCC of 2025 dated: 10.06.2025, wherein directions were issued to this office to close down the above quoted stone crusher and hot mix plant.

Accordingly, I am directed to request you to implement the said order under an intimation to this office at the earliest.

Yours faithfully,

Encl-02 Lvs

Rakesh Kumar, JKAS 7/6/at
Additional District Magistrate
Reasi

Copy to:-

1. Member Secretary, J&K, Pollution Control Committee, Jammu/Srinagar for kind information.
2. Sub Divisional Officer, Mahore for information.
3. Executive Engineer, JPDCL, Electric Division Reasi for information and immediate necessary action.
4. Executive Engineer, Jal Shakti Department, MID Dharmari for information and immediate necessary action.
5. Divisional Officer, Pollution Control Committee, Reasi for information.

Jammu and Kashmir Pollution Control Committee

Parvesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel: 0191 2476927; mail: membersecretaryjkpcbi@gmail.com

Subject: Closure of M/s Thakur Stone Crusher and Hot Mix Plant, Village Channa Teshil Chassana-District Reasi.

Order No. : 47 JK PCC of 2025

Dated : 10/06/2025

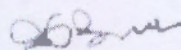
Whereas, Screener unit is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee; and

Whereas, Consent to Operate (Renewal) was granted to **M/s Thakur Stone Crusher and Hot Mix Plant, Village Channa Teshil Chassana-District Reasi**, vide No. **PCC/digital/24064448277 of 2024 dated 09-05-2024**, which was valid upto January, 2025, with specific condition that the Project proponent shall follow the revised guidelines issued for stone crusher and Hot Mix Plant vide Order No. 37-JKPCC of 2023 dated 27-02-2023; and

Whereas, under Rule 10 of Jammu and Kashmir Stone Crushers/Hot and Wet Mixing Plants Regulation Rules, 2021 issued vide SO 60 of 2021 dated 23-02-2021, No Objection Certificate from the Deputy Commissioner concerned regarding title verification of land and its usage is a pre-requisite as one time requirement for renewal of Consent to Operate; and

Whereas, **M/s Thakur Stone Crusher and Hot Mix Plant, Village Channa Teshil Chassana-District Reasi** has again applied for grant of Consent to Operate (R) vide application No. **5266477** under section 25/26 of **Water (Prevention and Control of Pollution) Act, 1974** and **Section 21** of the **Air (Prevention and Control of Pollution) Act, 1981**, which has been refused vide letter No. **JKPCC/T/C/25/5266477 of 2025 dated 26-04-2025** "on the ground that the project proponent has not submitted fresh permission from the concerned Deputy Commissioner, for operating the unit on a temporary basis for new projects allotted to him.; and

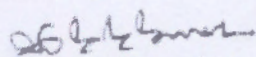
Whereas, **M/s Thakur Stone Crusher and Hot Mix Plant, Village Channa Teshil Chassana-District Reasi** cannot be permitted to operate without consent from the J&K Pollution Control Committee, in view of the facts and position explained above.



Now therefore, in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued: -

- i. Deputy Commissioner/ District Magistrate, Reasi shall closed down the screener unit under the name and style of **M/s Thakur Stone Crusher and Hot Mix Plant, Village Channa Teshil Chassana-District Reasi** immediately.
- ii. *Director Industries and Commerce, Jammu shall de-register M/s Thakur Stone Crusher and Hot Mix Plant, Village Channa Teshil Chassana-District Reasi, if registered.*
- iii. *Executive Engineer, (JPDCL) Electric Division, Reasi shall disconnect the electric supply to M/s Thakur Stone Crusher and Hot Mix Plant, Village Channa Teshil Chassana-District Reasi.*
- iv. Executive Engineer, PHE, Reasi shall disconnect the water supply to **M/s Thakur Stone Crusher and Hot Mix Plant, Village Channa Teshil Chassana-District Reasi.**
- v. **Shri Sham Army Store and Contractor, Prop. M/s Thakur Stone Crusher and Hot Mix Plant, Village Channa Teshil Chassana-District Reasi** is directed to cease the operation of the unit, forthwith.

Issued with the Approval of Competent Authority.


(Ghansham Singh), JKAS
Member Secretary 10.6.25
J&K PCC

No:- JK PCC/LSJ/7686721/2025/344-353

Dated:- 10/06/2025

Copy to the:-

- i. Deputy Commissioner/ District Magistrate, **Reasi** for information and necessary action.
- ii. Director Industries and Commerce, **Jammu** for information and necessary action.
- iii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
- iv. Chief Engineer, Jammu Power Distribution Corporation Ltd. (JPDCL), Canal Road, Jammu for information and necessary action.
- v. Chief Engineer, PHE Jammu for information and necessary action.
- vi. Executive Engineer, (JPDCL) Electric Division, Reasi for information and necessary action.
- vii. Executive Engineer, PHE Division Reasi for information and necessary action.
- viii. Divisional Officer, PCC, Reasi for information and with the direction to follow up and get the closure order implemented through District Administration.
- ix. I/c web site Pollution Control Committee **Jammu** for uploading the closure order.
- x. **Shri Sham Army Store and Contractor, Prop. M/s Thakur Stone Crusher and Hot Mix Plant, Village Channa Teshil Chassana-District Reasi** for compliance.

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Government of Jammu & Kashmir

OFFICE OF THE DISTRICT MAGISTRATE REASI

Mini Secretariat District Administrative Complex, Reasi-182311 (J&K) India

Phone No: 01991-245587 Fax No:- 01991-245586 E-Mail:- dcreasi@gmail.com

Tehsildar,
Chassana

No. DM/Rsi/2024-25/JC/11316-21

Date: 13.02.2025

Sub: Closure of M/S Chasti Construction Stone Crusher & Hot Mix Plant, Village Channa, Tehsil Chassana-District Reasi & M/S Vethesta Construction and Prince Constrictions (JV), village Gota, Tehsil Chassana, District Reasi.

Sir,

Kindly find enclosed herewith the copies of Orders No. 240 JK PCC of 2024 dated: 03.12.2024 & No. 158 JK PCC of 2024 dated: 09.09.2024, wherein directions were issued to this office to close down the above quoted Stone crusher & Hot mix plants.

You are accordingly directed to implement the said orders under intimation to this office.

Yours faithfully,

Encl: 04 lvs

Rakesh Kumar, JKAS
Additional District Magistrate,
Reasi

Copy to the:

1. Member Secretary, J&K, Pollution Control Committee, Jammu/Srinagar for kind information.
2. Executive Engineer, JPDCL, Electric Division Reasi, for information and immediate n/a.
3. Executive Engineer, Jal Shakti Department, MID Dharmari, for information and immediate n/a.
4. Divisional Officer, Pollution Control Committee, for information and similar n/a.
5. PA to Deputy Commissioner, Reasi for kind information of District Magistrate.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Subject: Closure of M/s Vethesta Constructions and Prince Constrictions (JV), Village Gota, Tehsil Chassana, District Reasi.

ORDER No. : 158 JK PCC of 2024
DATED : 09 /09/2024

Whereas, Stone Crusher & Hot Mix Plant is categorized as Orange Category activity on the basis of pollution potential, for the purpose of seeking the consent from the J&K Pollution Control Committee; and

Whereas, Consent to Operate (Fresh) was granted to M/s Vethesta Constructions & M/s Prince Constructions (Project specific) at Village Gota, Tehsil Chassana, District Reasi, vide Consent Order No. PCC/digital/23043658473 of 2023 dated 06-04-2023, valid upto April, 2024; and

Whereas, M/s Vethesta Constructions & M/s Prince Constructions (Project specific) at Village Gota, Tehsil Chassana, District Reasi is in operation in flagrant violation of the Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Consent to Operate (CTO @) granted to the unit as a project specific expired in April 2024 and the unit holder has failed to remove the machinery of the plant even six months after the expiry of Consent to operate and a complaint against the unit had also been filed by the local residents on the premise that unit does not meet the prescribed siting criteria for operation of stone crusher /Hot Mix Plant which was verified as found genuine; and

Whereas, Fresh inspection conducted by the Divisional Officer, Pollution Control Committee, Reasi on 20-06-2024, reported that the stone crusher/Hot Mix Plant does not meet the siting criteria for establishment of stone crusher /HMP and also stated that the owner of the unit had submitted an affidavit to the effect that he will not seek further renewal of consent to operate from the J&K Pollution Control Committee at the said site at the time of obtaining Consent to Operate (Fresh); and

Whereas, Regional Director, Pollution Control Committee, Jammu vide letter No. PCC/RDJ/O/2024/938-40 dated 19-07-2024, confirmed the report of Divisional Officer, PCC, Reasi and accordingly, recommended the closure of the said stone crusher & Hot Mix Plant (HMP).

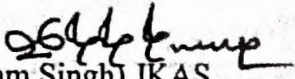
25/09/24

Whereas, the stone crusher/Hot Mix Plant (HMP) in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides, being in flagrant violation of laws governing environmental protection.

Now therefore, in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

- i). Deputy Commissioner/ District Magistrate, Reasi is directed to get the Stone Crusher & Hot Mix Plant of Mr. Muzamil Bashir under the name and style of M/s Vethesta Constructions & M/s Prince Constructions (Project Specific) at Village Gota, Tehsil Chassana, District Reasi closed immediately.
- ii). Executive Engineer, Electric Division, Reasi (JPDCL) is directed to disconnect the electric supply to the above said stone crusher/Hot Mix Plant.
- iii). Executive Engineer, PHE Division, Reasi is directed to disconnect the electric supply to the above said stone crusher/Hot Mix Plant.
- iii). Mr. Muzamil Bashir Prop. M/s Vethesta Constructions & M/s prince Constructions (Project Specific) at Village Gota, Tehsil Chassana, District Reasi is directed to cease the operation of the Stone Crusher & Hot Mix Plant forthwith.

Issued with the approval of the Competent Authority.


(Ghansham Singh), JKAS
Member Secretary, 13.9.24
JKPCC, Jammu

No:-JK PCC/LSJ/7044186/2022/

Dated:- 09/09/2024

Copy to the following:-

- i). Deputy Commissioner/ District Magistrate, Reasi.
- ii). Regional Director, Pollution Control Committee, Jammu for information and follow up action within fortnight.
- iii). Chief Engineer, Jammu Power Distribution Department Ltd.(JPDCL), canal road, Jammu for information and necessary action.
- iv). Chief Engineer, PHE Jammu for information and necessary action.
- v). Executive Engineer, Electric Division, Reasi for information and necessary action.
- vi). Executive Engineer, PHE Division, Reasi for information and necessary action.
- VII. I/c Website, JK Pollution Control Committee, Jammu for uploading the same.
- VIII. Mr. Muzamil Bashir Prop. M/s Vethesta Constructions & M/s Prince Constructions (Project Specific) at Village Gota, Tehsil Chassana, District Reasi for compliance.

231 Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 008 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkpcb@gmail.com

Subject:- Closure of M/s Chasti Construction Stone Crusher & Hot Mix Plant, Village Channa, Tehsil Chassana-District Reasi.

ORDER NO. : 240 JK PCC of 2024
DATED : 03-12-2024

Whereas, Consent to Operate (R) was issued to **M/s Chasti Construction, Stone Crusher & Hot Mix Plant (Project Specific), Village Channa, Tehsil Chassana-District Reasi** vide No. PCC/digital/23063492798 of 2023 dated 02-08-2023 valid upto July, 2024, as warranted under Section 25/26 and of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 respectively; and.

Whereas, on the basis of pollution potential, stone crusher is classified as "**Orange category**" activity and obtaining the prior consent from the J&K Pollution Control Committee is mandatory of such units, alongwith adoption of pollution control measures to achieve the Prescribed Standards of pollution; and.

Whereas, **M/s Chasti Construction, Stone Crusher & Hot Mix Plant (Project Specific), Village Channa, Tehsil Chassana-District Reasi** is currently operational in violation of Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 without valid consent from the JK Pollution Control Committee; and

Whereas, repeated notices were served upon the project proponent (latest on **24-08-2024-2024**) calling upon him to show cause as to why legal action including closure of his stone crusher & Hot Mix Plant be not taken for violation of environmental laws, which the project proponent has failed to respond; and

Whereas, as per latest inspection conducted by the Divisional Officer, Pollution Control Committee, Reasi on **21-11-2024**, reported that the work order against which previous consent to operate was granted, stands already executed to its completion and **M/s Chasti Construction, Stone Crusher & Hot Mix Plant (Project Specific), Village Channa, Tehsil Chassana-District Reasi**, presently is in operation without valid Consent from the J&K Pollution Control Committee, besides, the unit does not satisfy the siting criteria with regard to nearest educational institution; and

Whereas, Regional Director, Pollution Control Committee, Jammu has endorsed the recommendations of the Divisional Officer, Pollution Control Committee Reasi and have submitted the closure format of **M/s Chasti Construction, Stone Crusher & Hot Mix Plant (Project Specific), Village Channa, Tehsil Chassana-District Reasi** vide letter No. PCB/RDJO/24/2083 dated 27-11-2024; and

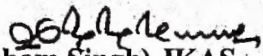
, Whereas, **M/s Chasti Construction, Stone Crusher & Hot Mix Plant (Project Specific), Village Channa, Tehsil Chassana-District Reasi** in its present status can prove detrimental to the human health and environment of the area; and therefore, cannot be allowed to operate in the present form.

[Handwritten Signature]

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, read with Section 5 of Environment (Protection) Act, 1986 immediate closure of **M/s Chasti Construction, Stone Crusher & Hot Mix Plant (Project Specific), Village Channa, Tehsil Chassana-District Reasi** is hereby ordered, with following directions: -

- i). The Deputy Commissioner/ District Magistrate, Reasi is directed to get the stone crusher & Hot Mix Plant under the name and style of **M/s Chasti Construction, Stone Crusher & Hot Mix Plant (Project Specific), Village Channa, Tehsil Chassana-District Reasi**, closed immediately.
- ii). The Executive Engineer, Electric Division, Reasi, Jammu Power Distribution Corporation Ltd. (JPDCL), is directed to disconnect the electric supply to the above said stone crusher.
- iii). The Executive Engineer, PHE Division, Reasi, is directed to disconnect the Water supply to the above said stone crusher.
- iii). Ms. Sehrash Rafiq Chashti, Prop. **M/s Chasti Construction, Stone Crusher & Hot Mix Plant (Project Specific), Village Channa, Tehsil Chassana-District Reasi** is directed to cease the operation of the stone crusher & Hot Mix Plant forthwith.

As approved by the Competent Authority


(Ghansham Singh), JKAS
Member Secretary 3.12.24
JK, PCC Jammu.

No:-JKPCC/LSJ/ 7610462 /2024

Dated:- 03/12/2024

Copy to the:-

- i). Deputy Commissioner/ District Magistrate Reasi, for information and necessary action.
- ii). Regional Director, Pollution Control Committee, Jammu for information and follow up action.
- iii). Chief Engineer, Jammu Power Distribution Corporation Ltd. (PDCL), canal road, Jammu for information and necessary action.
- iv). Chief Engineer, Jammu Jal Shakti Department, Jammu for information and necessary action.
- v). The Executive Engineer, Electric Division, Reasi, (JPDCL) for information and necessary action.
- vi). The Executive Engineer, Jal Shakti Department, Division, Reasi for information and necessary action.
- vii). Divisional Officer, PCC Reasi for information and necessary action, with the direction to implement the closure order through District Administration.
- viii). I/c Website J&K Pollution Control Committee, Jammu for uploading the closure order.
- ix). Ms. Sehrash Rafiq Chashti, Prop. **M/s M/s Chasti Construction, Stone Crusher & Hot Mix Plant (Project Specific), Village Channa, Tehsil Chassana-District Reasi** for compliance.



UNION TERRITORY OF JAMMU & KASHMIR
OFFICE OF THE DISTRICT MINERAL OFFICER, REASI
(Geology and Mining Department)
Block-I, Hall 303; Mini Secretariat District Administrative Complex,
Reasi-182311(J&K)

No: DMO/RSI/2026-27/100-03;

Dated: 05/05/2026;

Deputy Commissioner,
 Reasi.

Subject: Submission of report regarding dredging /illegal mining activities carried out by M/s SGIH Pvt. Ltd., M/s COMT Construction Pvt. Ltd. and M/s Ramiya Construction Pvt. Ltd. in Ans River, Tehsil Mahore and Tehsil Chassana, District Reasi thereof;

Reference: O.A No. 141/2026 titled "Veer Singh V/s State Of J&K (UT) & Ors."

Respected Sir,

It is respectfully submitted that on 23-04-2026, the undersigned along with other visiting officers/officials conducted an inspection of the site in question. During the inspection, no fresh traces of illegal mining were found on spot. However, the extraction of minor mineral observed at the site was found to be covered under the permission granted for dredging/extraction of accumulated riverbed material from Ans River by the Divisional Commissioner, Jammu vide Record Note of the meeting of the Divisional Level Task Force Committee constituted for safety of bridges in Jammu Division vide No. 902/DIVCOM/P&S/305/7181891/3410-18 dated 06-08-2025. The approval was accorded subject to the terms and conditions laid down therein for ensuring safety of bridges and regulated removal of accumulated material.

It is further submitted that the said permission was accorded for three locations in Village Sarh, Tehsil Mahore, District Reasi and one location in Village Sungri, Tehsil Chassana, District Reasi. The site plans along with the Record Note of the meeting of the Divisional Level Task Force Committee vide No. 902/DIVCOM/P&S/305/7181891/3410-18; dated: 06-08-2025 are enclosed herewith for ready reference.

It is also submitted that certain locations where deep extraction in Village Sungri, Tehsil Chassana, District Reasi was noticed outside the area covered under the aforesaid permission had already been penalized by the office of the undersigned. In this regard, a penalty amounting to Rs. 6,71,925/- was realized from 25 vehicles associated with M/s SGIH Pvt. Ltd., M/s COMT Construction Pvt. Ltd. and M/s Ramiya Construction Pvt. Ltd., which were found involved in illegal extraction.

During the inspection, approximately 611 MT of washed/crushed minor mineral was found stacked at the site. The concerned companies produced valid documents/e-Challans, which were checked and verified by the undersigned, and the material was found to have been procured from legal sources.

Further, all the dumps observed on spot were found to pertain to the dredging/extraction of accumulated riverbed material from Ans River, for which permission had already been granted by the Divisional Commissioner, Jammu vide aforesaid order dated 06-08-2025. Against the said permission, the concerned companies had already deposited an amount of Rs. 39,11,775/- on account of royalty and Rs. 11,73,532.50 on account of District

Mineral Foundation Trust (DMFT) for extraction of approximately 1,56,471 MT of RBM during the financial year 2025-26.

It is also submitted that two additional dumps of cutting material from ROW were found on spot, for which the concerned companies had already deposited the requisite royalty and DMFT as per details given below:-

1. During the financial year 2024-25, M/s SGIH Pvt. Ltd., M/s COMT Construction Pvt. Ltd. and M/s Ramiya Construction Pvt. Ltd. through I10 RCC GREF deposited royalty amounting to Rs. 13,74,250/- and DMFT amounting to Rs. 4,11,275/- for approximately 54,970 MT of cutting material from the ROW.
2. During the financial year 2023-24, M/s SGIH Pvt. Ltd., M/s COMT Construction Pvt. Ltd. and M/s Ramiya Construction Pvt. Ltd. through I10 RCC GREF deposited royalty amounting to Rs. 1,25,000/- and DMFT amounting to Rs. 37,500/- for approximately 5,000 MT of cutting material from the ROW.

Apart from the action taken against the aforesaid agencies/companies, the office of the undersigned has carried out regular enforcement drives against violators involved in illegal mining/transportation activities in Sub Division Mahore, particularly in Tehsil Chassana. The year-wise details are as under:-

Financial Year	No. of Violators	Penalty Realized
2022-23	22	Rs. 8,96,595/-
2023-24	35	Rs. 6,42,187/-
2024-25	106	Rs. 15,65,827/-
2025-26	109	Rs. 15,87,135/-

It is pertinent to mention that the Geology and Mining Department has been maintaining strict vigilance in the area through regular inspections, naka checking, verification of e-Challans and coordination with the District Administration and Police authorities in order to curb illegal mining and unauthorized transportation of minerals. Necessary action under the provisions of the Mines and Minerals (Development and Regulation) Act and Rules framed thereunder is being taken against the violators from time to time.

The above is submitted for kind information please.

Yours faithfully,


Mohd Imtiaz,
 District Mineral Officer,
 Geology and Mining Department
 Reasi.

Copy to:

1. Director, Geology and Mining Department, UT of J&K for kind information please.
2. Sub Divisional Magistrate, Mahore for favor of kind information please.
3. Divisional Officer Pollution Control Committee, Reasi for kind information please.



Union Territory of Jammu & Kashmir
Office of the Divisional Commissioner, Jammu
 (Rail Head Complex, Jammu)
 (0191-2478991, 2478999, Fax-2478997, e-mail: divcomjammu@gmail.com)

Subject: Record note of the meeting of Divisional Level Task Force Committee constituted for safety of the bridges in Jammu Division.

A meeting of Divisional Level Task Force constituted by the Govt. of Jammu and Kashmir, vide Govt. Order No: 983-JK (GAD) of 2022 Dated 30.08.2022 was held under the Chairmanship of Shri Ramesh Kumar, IAS, Divisional Commissioner, Jammu (Chairman, Divisional Level Task Force Committee) on 2nd of August, 2025 at 4:00 PM in the conference hall of Divisional Commissioner Office, Jammu to discuss the recommendation put forward by District Level Task Force Committees of Reasi vide communication nos. DC/Rsi/SQ/24-25/5824-30 dated: 05.02.2025, DC/Rsi/SQ/25-26/1687-88 dated: 26.07.2025 and DC/Rsi/SQ/25-26/1830-31 dated: 02.08.2025.

The following members of the Divisional Level Task Force and special invitees attended the meeting in person:

Committee members:

- 1) Chief Engineer, I&FC, Jammu
- 2) Chief Engineer, PW(R&B), Jammu

Other Participants:

- 1) Chief Engineer, PW(R&B) Pir Panjal
- 2) Col. Akhilesh, CDR 31 BRTF, BRO

Besides, DC, Reasi, alongwith members of the District Level Task Force; Officers of BRO; Director, Geology and Mining, J&K attended the meeting through video conferencing mode.

At the outset the Chair was apprised that the revised drawings prepared by the BRO as per the decisions taken in the meeting dated 30.07.2025 have been submitted by the DC, Reasi. The dredging area has been superimposed on the river channel in the revised drawings and the depth of accumulation at various points has also been indicated.

After thread bare discussion on the proposal of the District Level Task Force the members unanimously approved the proposal for dredging of the excess accumulated material as per following details and conditions:

S. No.	Name of the River	River Location	Average Depth of Accumulation (Meters)	Area of Dredging (Sq. Mtr.)	Quantity to be dredged (Cu. Mtr.)	Quantity to be dredged (MT)
1	Ans River	Village Sarh Tehsil Mahote District Reasi	3	73765.92 (Block 1: 27916.05, Block 2: 16100 and Block 3: 29750.42)	221300.76	4426.0.52

18/9/25

[Signature]

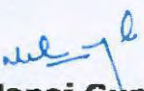
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
2	Ans River	Village Sungri, Tehsil Chassana District Reasi	3	32010.28	92829.812	185659.624
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Conditions of approval:


1. GREF shall ensure dredging of only the accumulated material and upto the approved limit strictly from the area indicated in the drawings.
2. Lifting, transportation, usage, processing and disposal of the dredged material shall be subject to obtaining formal permission and payment of royalty to the Geology and Mining Department as per laid down norms and procedure in vogue after.
3. District Mineral Officer, Reasi and Executive Engineer, Irrigation & Flood Control, Reasi shall monitor the dredging process on regular basis and immediately take cognizance of any kind of violation on the account, which shall be viewed seriously and shall be dealt with norms and procedure in vogue.
4. The GREF shall ensure that the dredging and transportation of accumulated material is done in tandem and there is no dumping of material on the river banks.
5. Moreover, GREF shall abide by all rules/regulations and shall fulfil all conditions put forth for the purpose.

All the relevant communications are enclosed for record and reference.


(Manoj Gupta)
Chief Engineer,
Irrigation and FC, Jammu
(Member)


(Rajesh Kumar Gupta)
Chief Engineer,
PW(R&B) Department,
Jammu
(Member Secretary)


(Atul Bali)
Chief Engineer,
PW(R&B) Department,
Pir Panjal
(concerned Chief.
Engineer / Special Invitee)


(Ramesh Kumar) IAS
Divisional Commissioner,
Jammu
(Chairman)

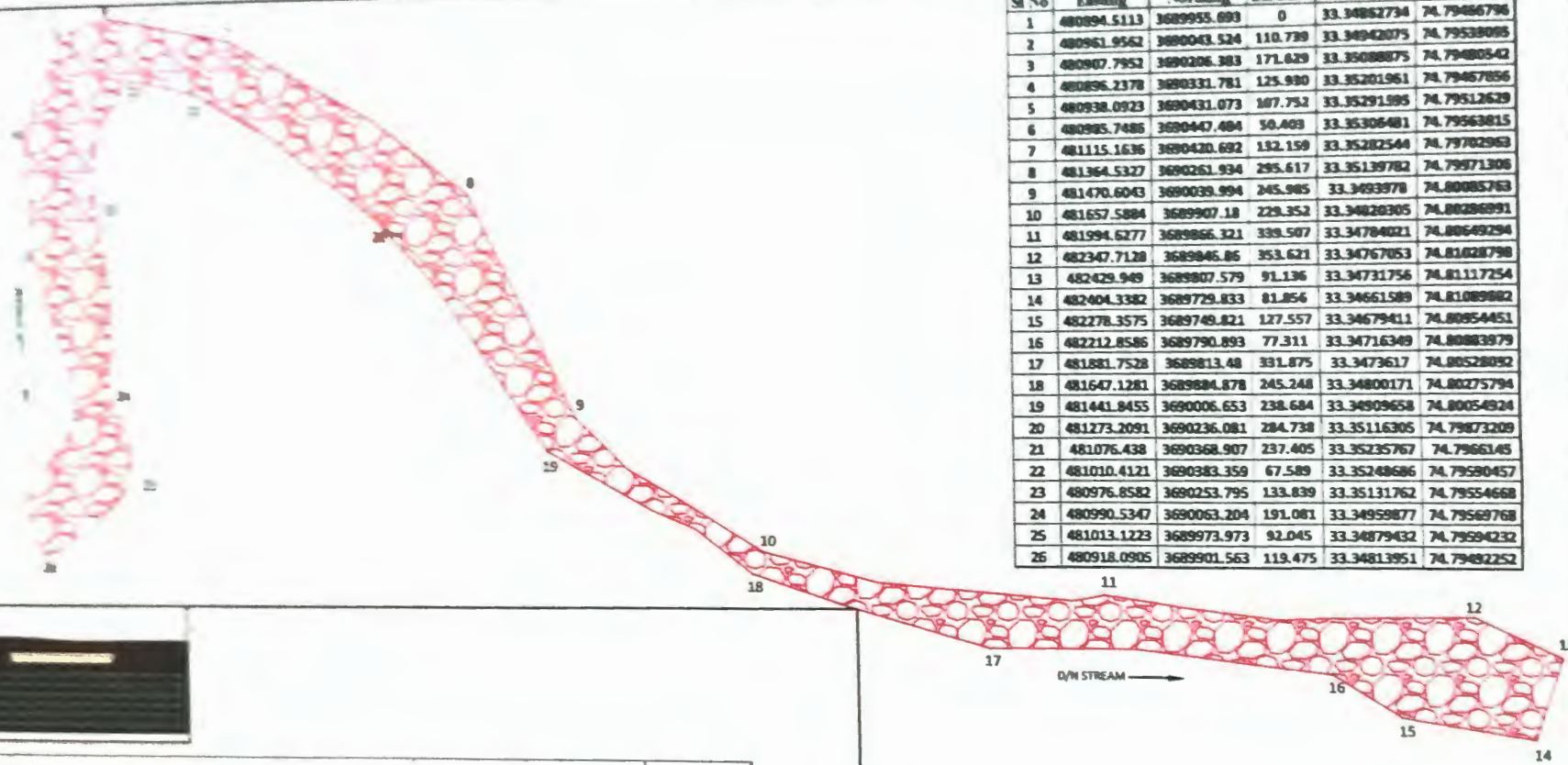
No: 902/Divcom/P&S/305/7181891/3410-18

Dated: 06.08.2025

Copy to the:

- 1) Deputy Commissioner, Reasi for information and overall supervision of the dredging process.
- 2) Director, Geology and Mining Department, J&K, Jammu for information and with the request to convey the directions to District Mineral Officer, Reasi.
- 3) Chief Engineer, Irrigation and Flood Control Department, Jammu for information and with the request to convey the directions to Executive Engineer, Irrigation and Flood Control, Reasi.
- 4) Chief Engineer, PW(R&B), Jammu.
- 5) Chief Engineer, PW(R&B), Pri Panjal.
- 6) Chief Engineer, Project Sampark / BRO.
- 7) CDR 31 BRTF, BRO.
- 8) PA to Divisional Commissioner, Jammu for information.

PROPOSED SITE PLAN FOR ANS RIVER DREDGING SITUATED AT VILLAGE-SUNGRI TEHEIL-CHASSANA DISTRICT-REASI.



Sl No	Easting	Northing	Distance	Latitude	Longitude
1	480894.5113	3689955.693	0	33.34852734	74.79486796
2	480961.9562	3690043.524	110.739	33.34942075	74.79538085
3	480907.7952	3690206.383	171.629	33.35088875	74.79480542
4	480896.2378	3690331.781	125.980	33.35201961	74.79467856
5	480938.0923	3690431.073	107.752	33.35291895	74.79512629
6	480985.7485	3690447.484	50.403	33.35306481	74.79563815
7	481115.1636	3690420.692	132.159	33.35282544	74.79702963
8	481364.5327	3690261.934	295.617	33.35139782	74.79971306
9	481470.6043	3690039.994	245.985	33.3493978	74.80085783
10	481657.5884	3689907.18	229.352	33.34820305	74.80286991
11	481994.6277	3689866.321	339.507	33.34784021	74.80649294
12	482347.7128	3689846.86	353.621	33.34767053	74.81028798
13	482429.949	3689807.579	91.136	33.34731756	74.81117254
14	482404.3382	3689729.833	81.856	33.34661589	74.81089882
15	482278.3575	3689749.821	127.557	33.34679411	74.80954451
16	482212.8586	3689790.893	77.311	33.34716349	74.80883979
17	481881.7528	3689813.48	331.875	33.3473617	74.80528092
18	481647.1281	3689884.878	245.248	33.34800171	74.80275794
19	481441.8455	3690006.653	238.684	33.34909658	74.80054924
20	481273.2091	3690236.081	284.738	33.35116305	74.79873209
21	481076.438	3690368.907	237.405	33.35235767	74.7966148
22	481010.4121	3690383.359	67.589	33.35248686	74.79590457
23	480976.8582	3690253.795	133.839	33.35131762	74.79554668
24	480990.5347	3690063.204	191.081	33.34959877	74.79569768
25	481013.1223	3689973.973	92.045	33.34879432	74.79594232
26	480918.0905	3689901.563	119.475	33.34813951	74.79482252

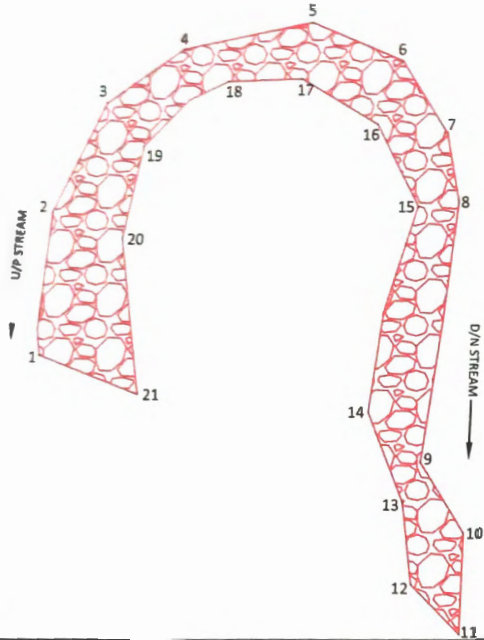


Sl No	Location Name	Present Ground Level	New Ground Level	Average Depth of Accumulation	Area of Dredging(sq.m)	Quantity in cum to be Dredged(cu.mtr)	Quantity in mt to be Dredged(mt)
1	Village- Sungri, Tehsil Chassana, Dist Reasi	897	884	3m	127628.7685	382862.2815	765724.563

AE

Executive Engineer
Mahore Irrigation Division
Dharam

PROPOSED SITE PLAN FOR ANS RIVER DREDGING SITUATED AT VILLAGE-SUNGRI TEHEIL-CHASSANA DISTRICT-REASI.



Sl No	Easting	Northing	Distance	Latitude	Longitude
1	482845.7998	3689526.654	0	33.34479039	74.81564706
2	482857.8982	3689658.415	132.315	33.34597904	74.81577458
3	482909.3557	3689758.214	112.284	33.34688002	74.8163257
4	482982.8395	3689806.118	87.720	33.34731328	74.81711453
5	483104.5711	3689827.47	123.590	33.34750779	74.81842238
6	483188.6572	3689790.558	91.831	33.34717617	74.81932675
7	483229.9929	3689723.605	78.686	33.3465729	74.81977224
8	483240.1561	3689661.431	62.998	33.34601227	74.81988261
9	483203.1323	3689425.386	238.932	33.3438826	74.81948911
10	483242.3223	3689360.485	75.816	33.34329782	74.81991148
11	483237.9627	3689268.474	92.114	33.34246783	74.81986634
12	483193.4524	3689313.798	63.525	33.34287595	74.81938717
13	483186.1276	3689388.971	75.529	33.34355388	74.81930705
14	483155.3147	3689471.27	87.878	33.34429572	74.81897438
15	483202.5845	3689658.19	192.805	33.34598245	74.81947889
16	483165.2782	3689733.475	84.021	33.34666092	74.81907656
17	483094.7515	3689776.164	82.440	33.34704486	74.81831781
18	483025.2016	3689775.352	69.555	33.34703645	74.81757037
19	482944.7724	3689717.614	99.008	33.34651438	74.81670709
20	482924.5437	3689632.888	87.107	33.34574985	74.81649129
21	482939.718	3689489.193	144.494	33.34445399	74.81665709



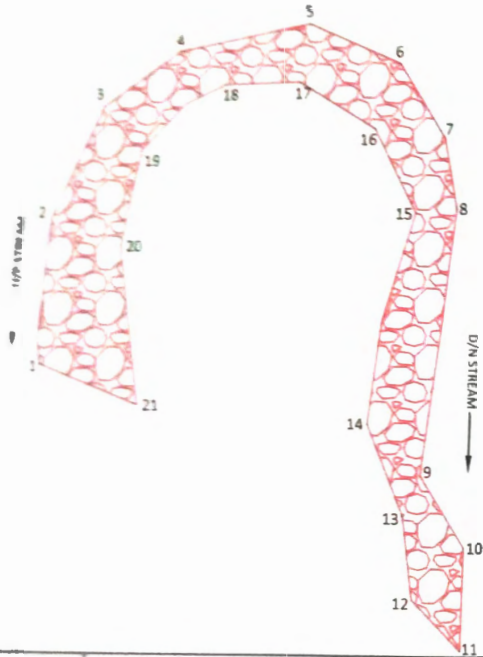
Sl No	Location River	Present Ground Level	Base Ground Level	Average Depth of Accumulation	Area of Dredging(sq.m)	Quantity in cum to be Dredged(cu.mtr)	Quantity in mt to be Dredged(mt)
1	Village- Sungri, Tehsil Chassana, Dist Reasi	860	857	3m	53447.4042	160342.2126	320684.4252

*Naresh
A.E*

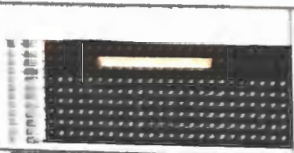
J
Executive Engineer
Mahore Irrigation Division
Dharmari

Executive Engineer
Mahore Irrigation Division
Dharmari

PROPOSED SITE PLAN FOR ANS RIVER DREDGING SITUATED AT VILLAGE-SUNGRI TEHEIL-CHASSANA DISTRICT-REASI.



Sl No	Easting	Northing	Distance	Latitude	Longitude
1	482845.7998	3689526.654	0	33.34479039	74.81564706
2	482857.8982	3689658.415	132.315	33.34597904	74.81577458
3	482909.3557	3689758.214	112.284	33.34688002	74.8163257
4	482982.8395	3689806.118	87.720	33.34731328	74.81711453
5	483104.5711	3689827.47	123.590	33.34750779	74.81842238
6	483188.6572	3689790.558	91.831	33.34717617	74.81932675
7	483229.9929	3689723.605	78.686	33.3465729	74.81977224
8	483240.1561	3689661.431	62.998	33.34601227	74.81988261
9	483203.1323	3689425.386	238.932	33.3438826	74.81948911
10	483242.3223	3689360.485	75.816	33.34329782	74.81991148
11	483237.9627	3689268.474	92.114	33.34246783	74.81986634
12	483193.4524	3689313.798	63.525	33.34287595	74.81938717
13	483186.1276	3689388.971	75.529	33.34355388	74.81930705
14	483155.3147	3689471.27	87.878	33.34429572	74.81897438
15	483202.5845	3689658.19	192.805	33.34598245	74.81947889
16	483165.2782	3689733.475	84.021	33.34666092	74.81907656
17	483094.7515	3689776.164	82.440	33.34704486	74.81831781
18	483025.2016	3689775.352	69.555	33.34703645	74.81757037
19	482944.7724	3689717.614	99.008	33.34651438	74.81670709
20	482924.5437	3689632.888	87.107	33.34574985	74.81649129
21	482939.718	3689489.193	144.494	33.34445399	74.81665709

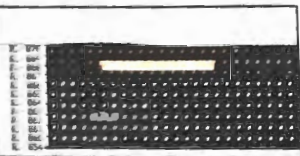
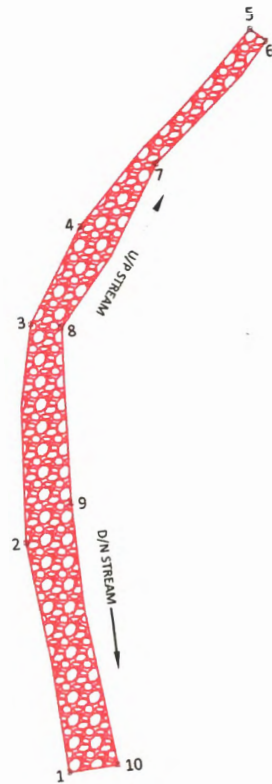


Sl No	Location River	Present Ground Level	Base Ground Level	Average Depth of Accumulation	Area of Dredging(sq.m)	Quantity In cum to be Dredged(cu.mtr)	Quantity in mt to be Dredged(mt)
1	Village Sungri, Tehsil Chassana, Dist Reasi	860	857	3m	53447.4042	160342.2126	320684.4252

May 21
A.E

Executive Engineer
Mahore Irrigation Division
Dhamari

PROPOSED SITE PLAN FOR ANS RIVER DREDGING SITUATED AT VILLAGE-SARH TEHEIL-MAHORE DISTRICT-REASI.



Sl No	Location River	Present Ground Level	Base Ground Level	Average Depth of Accumulation	Area of Dredging(sq.m)	Quantity In cum to be Dredged(cu.mtr)	Quantity In mt to be Dredged(mt)
1	Village-Sarh, Tehsil Mahore, Dist Reasi	870	867	3m	23819.147	71457.441	142914.882

Sl No	Easting	Northing	Distance	Latitude	Longitude
1	483360.6691	3689524.308	0	33.34477732	74.82118028
2	483360.6691	3689524.308	0.000	33.34477732	74.82118028
3	483327.7719	3689727.597	205.933	33.34661043	74.82082299
4	483338.9962	3689922.066	194.794	33.34836469	74.82094003
5	483386.3846	3690007.227	97.458	33.34913356	74.82144775
6	483545.0534	3690175.897	231.571	33.35065737	74.82314994
7	483558.6212	3690165.265	17.237	33.35056169	74.82329595
8	483457.045	3690060.934	145.611	33.34961908	74.82220618
9	483366.9082	3689918.646	168.435	33.34833428	74.82124007
10	483370.2269	3689762.765	155.916	33.34692831	74.82127861
11	483404.881	3689531.261	234.084	33.34484071	74.82165529

Handwritten signature: Nayab A.E

Handwritten signature: AS
 Executive Engineer
 Mahore Irrigation Division
 Dharmari

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THE PHOTOGRAPHS TAKEN BY THE JOINT COMMITTEE DURING SITE VISIT ON
23.04.2026



Pic-1: Joint Committee at Project Site



Pic-2: Joint Committee at Project Site

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THE PHOTOGRAPHS TAKEN BY THE JOINT COMMITTEE DURING SITE VISIT ON
23.04.2026



Pic-3: Mobile Stone Crusher



Pic-4: Mobile Stone Crusher

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THE PHOTOGRAPHS TAKEN BY THE JOINT COMMITTEE DURING SITE VISIT ON
23.04.2026



Pic-5: Mobile Stone Crusher



Pic-6: Mobile Stone Crusher



Pic-7: Hot Mix Plant

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 THE PHOTOGRAPHS TAKEN BY THE JOINT COMMITTEE DURING SITE VISIT ON
 23.04.2026



Pic-8: Wet Mix Macadam (WMM) Plant



Pic-9: Wet Mix Macadam (WMM) Plant

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THE PHOTOGRAPHS TAKEN BY THE JOINT COMMITTEE DURING SITE VISIT ON
23.04.2026



Pic-10: Ans River near Mobile Stone Crusher site.



Pic-11: Ans River near Mobile Stone Crusher site.

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 THE PHOTOGRAPHS TAKEN BY THE JOINT COMMITTEE DURING SITE VISIT ON
 23.04.2026



Pic-12: Ans River near Mobile Stone Crusher site.



Pic-13: Construction Company Camp site.